

â

ITEM NO.59

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8956/2013

(From the judgement and order dated 31/08/2012 in SA No.893/2010 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

ISTHIYAK AHMED OF C.R.P.F.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With office report)

Date: 06/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Mr. Devvrat, Adv.

Mr. Chander Shekhar Srivastava, Adv.

Mr. Anup Kumar, Adv.

For Respondent(s)

Mr. K.V. Vishwanathan, Sr. Adv.

Ms. V. Mohana, Adv.

Mr. Shiv Mangal Sharma, Adv.

Ms. Sushma Suri, Adv.

Mr. B. Krishna Prasad, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Hearing expedited to be listed within one year from today.

|(Rajesh Dham)

|Court Master

| |(Renu Diwan)

| |Court Master

|
|